

341 *Absence of Members* VAISAKHA 20, 1910 (SAKA) *Bharat Petroleum Corp. Ltd.* 342
Committee Report (Det. of Con. of Ser.) *Bill*

laying the papers mentioned at (2)
above.

[Palced in Library. See No, LT-6163 and
6164/88]

there and the Government of India will have
to deal with it and they will deal with it
under the Constitution. We have no authority
to discuss the Chief Minister here.

(Interruptions)

12.02 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[English]

Eleventh Report

SHRIMATI USHA THAKKAR (Kutch) :
I beg to present the Eleventh Report (Hindi
and English versions) of the Committee on
Government Assurances.

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SIT-
TINGS OF THE HOUSE

[English]

Twelfth Report

CH. RAM PRAKASH (Ambala) : I beg
to present the Twelfth Report (Hindi and
English versions) of the Committee on
Absence of Members from the Sittings of
the House.

Interruptions

SHRI H. N. NANJE GOWDA
(Hassan) : Sir, it is a very important
matter. The Chief Minister of Karnataka
Shri Hegde, is trying to... (Interruptions)

MR. SPEAKER : What I can do ? We
cannot discuss the Chief Minister.

(Interruptions)

MR. SPEAKER : We cannot discuss
the Chief Minister here. The Constitution is

12.03 hrs

LOKPAL BILL

[English]

*Extention of time for presentation of
Report of Joint Committee*

SHRI SOMNATH RATH : I beg to
move :

"That this House do further extend
upto the last day of the Monsoon
Session, 1988, the time for presenta-
tion of the Report of the Joint Com-
mittee on the Bill to provide for the
appointment of a Lokpal to inquire
into allegations of corruption against
Union Ministers and for matters
connected therewith"

MR. SPEAKER : The question is :

"That this House do further extend
upto the last day of the Monsoon
Session, 1988, the time of presenta-
tion of the Report of the Joint Com-
mittee on the Bill to provide for the
appointment of a Lokpal to inquire into
allegations of corruption against Union
Ministers and for matters connected
therewith."

The motion was adopted.

12.03½ hrs.

BHARAT PETROLEUM CORPORATION
LIMITED (DETERMINATION OF
CONDITIONS OF SERVICE OF
EMPLOYEES) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND NA-

TURAL GAS (SHRI BRAHMA DUTT) : I beg to move for leave to introduce a Bill to empower the Central Government to determine the conditions of service of the officers and employees of Bharat Petroleum Corporation Limited and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to empower the Central Government to determine the conditions of service of the officers and employees of Bharat Petroleum Corporation Limited and for matters connected therewith.”

The motion was adopted.

SHRI BRAHMA DUTT : I introduce the Bill.

12.04 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to take steps to protect the agricultural labour from exploitations.

SHRI JAGDISH AWASTHI (Bilhaur) : Mr. Speaker, Sir, our country is basically an agricultural country but despite making lot of progress in scientific and technical fields it has not achieved the desired standard in agriculture. Consequently, most of the farming in our country is done in a traditional way even today and the agricultural labour is exploited. Undue advantage is taken of the unemployment problem in the country, and the agricultural labour is forced to work extra hours while they are not paid even the minimum wages prescribed by the Government. As the agricultural labour engaged in the agricultural sector are illiterate and unorganised, they are not able to

raise their voice collectively against this exploitation.

Therefore, I request the Government to take effective steps to protect them from exploitation and if required, a Central legislation should be enacted in this regard.

[*English*]

- (ii) Need to improve the functioning of telephone system in Calcutta.

✓ **KUMARI MAMTA BANERJEE (Jadavpur) :** Telephone Exchanges at Calcutta are in very pitiable condition. Calls do not materialise for hours and exaggerated bills are presented to the consumers. There is also a long waiting list for the telephone connections. The functioning of Calcutta Telephone Exchange could be seen from its Telephone Directory which has lot of mistakes.

I urge upon the Union Government to take necessary steps to improve the working of Calcutta Telephone Exchanges by toning up the administration and posting efficient technicians.

[*Translation*]

- (iii) Need to properly utilise uncultivated land in Chambal region of Madhya Pradesh.

SHRI KAMMODILAL JATAV (Morena) : Mr. Speaker, Sir, many rivers like Chambal, Kunwari, Asan, Saak Kuno, Parvati etc. flow through Chambal region of Madhya Pradesh. These rivers have rendered lakhs of hectares of land uncultivable due to soil erosion which is still continuing. The Government have formulated a scheme of spraying seeds in this region and have spent crores of rupees on it but all that money has gone waste. Had this money been spent on planting trees, the poor people would have got jobs and assets worth crores of rupees would have been created. I, therefore, request the Government that the land should either be distributed among the landless farmers or useful trees like Mango, tamarind, Jo shun, Mausammi, oranges, cashewnuts,

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